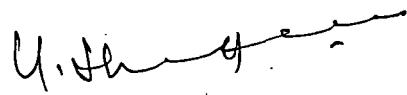


IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

| Notes of the registry | Orders of the Tribunal |
|-----------------------|---|
| | <p>O.A. No. 290/00291/16 with MA 290/00140/16 Date of Order : 26.05.2016</p> <p>Mr Vijay Mehta, Counsel for applicants.</p> <p>Heard Mr Vijay Mehta, Ld. Counsel for applicants.</p> <p>The prayer for joining together of the applicants in this OA is allowed. The applicants are seeking parity with those who have obtained Annex. A/8 order from this Tribunal in OA No. 136/2011 on 05.09.2013. Applicants pray for a direction to the respondents to grant promotion to them from the date on which their juniors have been given promotion in terms of the dictum in aforesaid Annex. A/8 order of this Tribunal, with all consequential benefits.</p> <p>During the admission hearing, Ld. Counsel for the applicants submitted that the applicants will be satisfied for time being if a direction is given to the respondents to consider Annex. A/5, A/6 & A/7 representations submitted to the respondents within the time calendared by this Tribunal, treating this OA as an additional representation of the applicants.</p> <p>Accordingly, OA is disposed of at admission stage itself directing the respondents to consider Annex. A/5, A/6 & A/7 representation, treating the pleadings in the OA as an additional representation of the applicants and to take a decision thereon within two weeks from the date of the receipt of the copy of this order.</p> <p>OA is disposed of as above. Registry is directed to return copies of the OA to Ld. Counsel for applicants for submitting the same to the respondents. In the light of above orders, MA No. 290/00140/16 stands closed.</p> |


[Praveen Mahajan]


[U. Sarathchandran]